

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

12. C.P.(IB)-3671(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **12.07.2021**

NAME OF THE PARTIES: Rajkamal Ram Mohan Maroo (HUF)

V/s

Immense Packaging Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

None appeared for the petitioner. Counsel appearing for the respondent is present and submits that the above company petition bearing No. 3671/2019 was wrongly instituted U/s. 9 of the code, even though the petitioner contains that he has advanced a loan to the corporate debtor. The petitioner was absent not only today but also on the earlier occasions on 02.02.2021. The absence of the petitioner proves that the contention raised by the corporate debtor appears to be correct and the above company petition is not maintainable. Hence, the above company petition bearing no. 3671/2019 is dismissed and disposed off.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)